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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

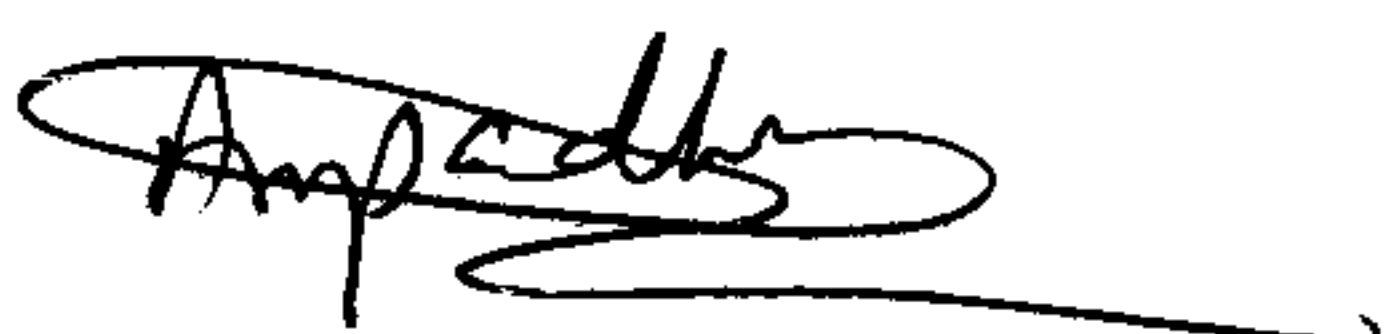
**CP No.14/241-244/NCLT/AHM/2019**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2019**

Name of the Company: Jayantilal Govindji Patel & Anr  
V/s  
Surat Health Services Private Ltd & Ors

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ICUNJAL PATEL	PCS	Resp-1	ICUNJAL
2.	Arjun Padhyer (Vatresh & Dhruvan Shah)	Advocate	Petitioner	

**ORDER**

The Parties are represented through their respective Counsel/PCS(s).

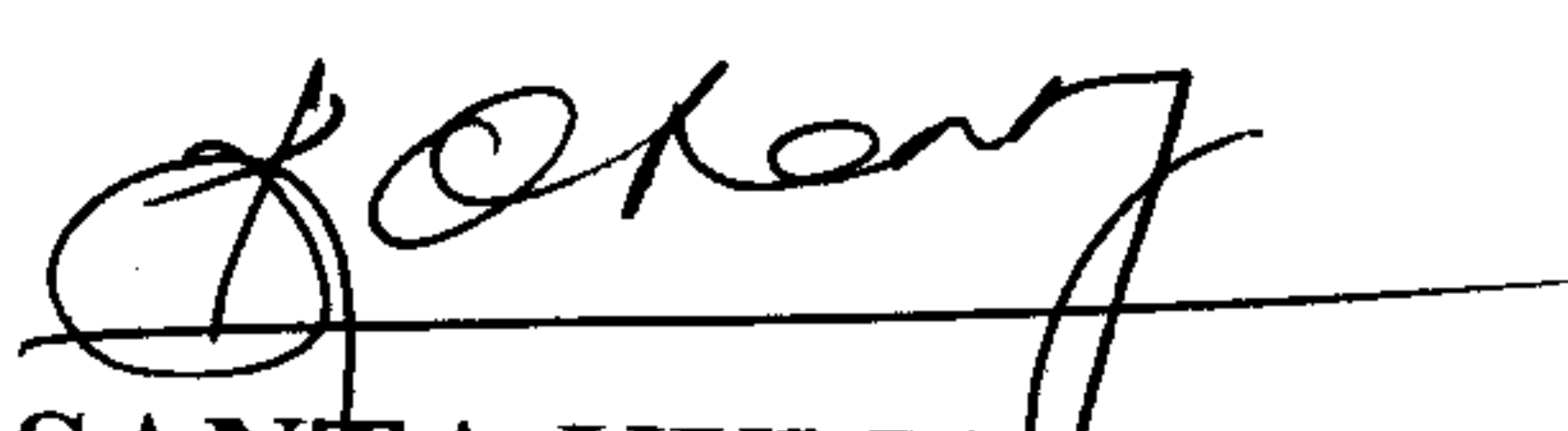
Learned PCS appearing for the Respondent Company has pointed out that, the Petitioner by way of rejoinder to reply has filed certain document(s), which are subsequently to filing of the present Company Petition. Hence, it is contended that such document(s) can have no relevance unless the present company is suitably amended by incorporating subsequent development took place, if any.


Therefore, the Respondent is also granted opportunity to confront such documents.

In view of the above the Petitioner also to explain how such documents can be taken on record without <sup>2</sup> <sup>2</sup> formal amendment in the company petition.

Hence, the matter is adjourned for further consideration and hearing.

List the matter on 25.10.2019.

  
**(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)**

  
**(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)**

Dated this the 27th day of September, 2019.